

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 35095/2012

(Arising out of impugned final judgment and order dated 28/09/2010 in WC No. 526/1990 passed by the High Court Of Judicature at Allahabad)

KULRAJI (D) TR.LRS.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling SLP and interim relief and office report)

Date : 31/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Manu Shanker Mishra, Adv.
Mr. Nishant Kumar, Adv.

For Respondent(s) Mr. S.R. Singh, Sr. Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. R.K.S. Yadav, Adv.

Mr. Rahul Shukla, Adv.
Mr. Yadav Narender Singh, Adv.

Mr. Vinay Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Hearing expedited.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER